

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 416**

**IA/3576/ND/2021 in IB/413/ND/2021**

**IN THE MATTER OF:**

State Bank Of India	...	Applicant
Versus		
Sapna Aggarwal	...	Respondent

**Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 22.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Ankur Mittal, Mr. Bhaskar, Advs..
For the Respondent	: Mr. Krishnendu Datta, Senior Advocate Mr. Ajay Kumar, Ms. Stuti Vatsa, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Ankur Mittal, Learned Counsel for the applicant as well as Mr. Krishnendu Datta, Learned Counsel for the Personal Guarantor are present through video-conferencing and have submitted that the stay granted by the Hon'ble Punjab and Haryana High Court is still in existence. Let this matter be posted to 10.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**